POSTS AND TELEGRAPHS AUDIT REPORT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I beg to lay on the Table:—

(1) A copy of the Audit Report, Posts and Telegraphs, 1970, under article 151 (1) of the Constitution.

(2) A copy of the Appropriation Accounts, Posts and Telegraphs, for the year 1968-69.
[*Placed in Library. See* No. LT-3076/70.]

AMENDMENT TO INDIAN POLICE SERVICE (PAY) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): I beg to lay on the Table a copy of the First Amendment of 1970 to the Indian Police Service (Pay) Rules, 1954 (Hindi and English versions) published in Notification No. G. S. R. 409 in Gazette of India dated the 7th March, 1970, under sub-section (2) of section 3 of the All India Services Act, 1951. [*Placed in Library. See* No. LT-3077/70.]

13.9 hours

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st April, 1970, agreed without any amendment to the Haryana and Punjab Agricultural Universities Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 28th March, 1970."

13.10 hours

ASSENT TO BILLS

SECRETARY: Sir, I also lay on the Table following eleven Bills passed by the Houses of Parliament during the current Session and assented to since a report was last made to the House on the 26th March, 1970:—

(1) The Appropriation (Vote on Account) Bill, 1970.

(2) The Press Council (Amendment) Bill, 1970.

(3) The Appropriation Bill, 1970.

(4) The Manipur Appropriation Bill, 1970.

(5) The Manipur Appropriation (No. 2) Bill, 1970.

(6) The West Bengal Appropriation (Vote on Account) Bill, 1970.

(7) The West Bengal Appropriation Bill, 1970.

(8) The Appropriation (Railways) Bill, 1970.

(9) The Appropriation (Railways) No. 2 Bill, 1970.

(10) The Essential Commodities (Amendment) Continuance Bill, 1970.

(11) The Calcutta Port (Amendment) Bill, 1970.

13.11 hours.

ESTIMATES COMMITTEE

HUNDRED AND ELEVENTH REPORT

SHRI THIRUMALA RAO (Kakinada): I beg to present the Hundred and eleventh Report of the Estimates Committee regarding action taken by Government on the recommendation contained in their Sixty-ninth Report on the erstwhile Ministry of Education—National Archives of India.

SHRI CHENGALRAYA NAIDU (Chittor): Sir, I raise a point of order.

MR. SPEAKER: Order, order. I request the Leader of the Opposition to kindly see that they do not raise anything abruptly in this House.

SHRI CHENGALRAYA NAIDU: My point of order is this. When a Member gives a Calling Attention Notice and it is not admitted....

MR. SPEAKER: I am not going to step in. I am not going to take it up.

SHRI CHENGALRAYA NAIDU: If it is not admitted, sometimes it is admitted as a Starred Question. A Short Notice Question is sometimes admitted as a Starred Question. (*Interruption.*)

MR. SPEAKER: Order, order.

SHRIMATI SHARDA MUKERJEE: *rose.*

MR. SPEAKER: I am sorry. You always create a difficulty by raising all such points of order which have nothing to do with the business of the Huose. This is the third or fourth time during the last three or four days that this is being done. I am not prepared to listen to you. I am sorry.

The House will now adjourn and meet again at 2.15 p.m. The hon. Member, Shri Sheo Narain, will continue his speech.

13.12 hours

The Lok Sabha adjourned for Lunch till fifteen minutes past Fourteen of the Clock

---

The Lok Sabha re-assemoled after Lunch at Seventeen minutes past Fourteen of the Clock

[SHRI VASUDEVEN NAIR *in the Chair*]

DEMANDS FOR GRANTS—*contd.*

MINISTRY OF HOME AFFAIRS—*contd.*

श्री शिव नारायण (बस्ती) : सभापति महोदय, मैं कल बतला रहा था कि बदनाम में किस तरह से लोगों की हत्यायें की गई। इन्दुभूषण गाडिया, जो फोर्थ ईयर का छात्र था, उसकी हत्या की गई। श्री जितेन्द्र राय, जो गोल्ड मेडलिस्ट स्टूडेन्ट था और जो वहां की छात्र परिषद् का मंत्री था, उसकी हत्या की गई। साई के डेढ़ महीने के भतीजे को आग में फेंका गया। सभापति महोदय, उस दिन दो हजार का मजमा वहां पर जमा था, टेलीफोन काट दिया गया था, कोई देखनेवाला नहीं था। पुलिस के अफसर मजिस्ट्रेट सब वहा मौजूद थे, उन के सामने यह कत्लेआम हुआ इससे दर्दनाक सीन हम ने इस देश में नहीं देखा। फ्रेंच रेवोल्यूशन जरूर पढ़ा था, लेकिन ऐसी दर्दनाक कहानी आज तक नहीं सुनी थी। मैं होम मिनिस्टर साहब से कहना चाहता हूं—आप सुप्रीम अथोरिटी हो, आप की आज यह प्राइम ड्यूटी है कि आप ऐसी चीजों को रोकें। देश की जनता को प्रोटेक्ट करने की जिम्मेदारी आप की है। स्टेट आपके मातहत है। मैं सरकार से मांग करता हूं इस घटना की जुडीशियल एन्क्वायरी सरकार करवाये या आल पार्टीज पार्लियामेंट्री कमेटी आप बनायें, जिससे इस मामले की जांच हो सके।

अब मैं इन्टर स्टेट बाउण्ड्रीज के सवाल पर आता हूं। जो फैसले आप एक बार लें, वे बदले नहीं जाने चाहिये। मैसूर-महाराष्ट्र डिस्प्यूट के बारे में कांग्रेस वर्किंग कमेटी का रेजोल्यूशन था, जिसके आप भी मेम्बर थे। जब आप ने खुद उस डिसीजन को लिया तो आपको उस डिसीजन को मानना चाहिये।

कम्यूनल फोर्सेज इस देश के अन्दर बहुत ज्यादा बढ़ती जा रही हैं। आप को चाहिये की उन्हें कर्ब करें, बेन करें। हिन्दू और मुसलमानों के बीच इस देश में कोई भेदभाव नहीं होना चाहिये। यह आप की प्राइम ड्यूटी है कि आप इस तरफ़ पूरी तवज्जह दें।

डिफक्शन्ज की बीमारी भी इस देश में बहुत बढ़ती जा रही है, इसे डिस्क्रेज करना चाहिये, ऐसे लोगों को अगले चुनाव में खड़े होने की इजाजत नहीं देनी चाहिये। इस सम्बन्ध में जो कमेटी आपने बनाई थी, उस की रिपोर्ट आप के पास आ चुकी है; आप को चाहिये कि इस को रोकने के लिये रूल्ज करें, ताकि इस देश में आया-राम और गया-राम का प्रश्न हमेशा के लिये हल हो सके। होम मिनिस्टर साहब, आप ही ने सबसे पहले आया-राम और गया-राम का शब्द इस्तेमाल किया था, किंतु आप उस पर खुद ऐक्ट नहीं कर रहे हैं...(**व्यवधान**)... मैं चाहता हूं कि इस आया-राम और गया-राम की समस्या को रोकने के लिये सरकार कुछ ठोस कदम उठाये।

सभापति महोदय, हरिजनों की समस्या की बड़ी दर्दनाक कहानी है। कल भी मैंने होम मिनिस्टर साहब से दस्त-बस्ता गुजारिश की थी कि मेहरबानी कर के हरिजनों को प्रोटेक्ट करो। अतः आज कहां पर बैठे हुए